

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE  
BENCH AT CHENNAI**

**O. A. No. 25 of 2022**

1. M.Sundaramurthy,  
S/o.Mathurai Naicker,  
68-APalvakkam V.G.P.Layout ,  
Palavakkam,  
Chennai- 600041 .
2. Saraswathi Gopalen,  
W/o.S.V.Gopalen ,  
No.1197, Sixth Avenue ,  
Anna Nagar West ,  
Chennai -600 040.
3. Priya Gopalan ,  
W/o .Ram C .Seker,  
No.1197, Sixth Avenue ,  
Anna Nagar West ,  
Chennai -600 040

...

Applicant(s)

**Versus**

1. The Principal Secretary,  
Department of Environment ,  
Climate Change and Forest,  
Government of Tamil Nadu,  
Namakkal Kavignar Maligai,  
Fort St.George ,  
Chennai-600 009.
2. The District Collector ,  
Collector office,  
GST Road,  
Chengalpattu District 603 001
3. The Commissioner ,  
Maraimalai Nagar Municipality,  
Maraimalai Nagar,  
Chengalpattu -603 209.

  
Commissioner  
Maraimalai Nagar Municipality

4. The Chairman ,  
Tamil Nadu Pollution Control Board,  
No.76 Mount Salai,  
Guindy, Chennai-600 032.
5. District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Maraimalai adigalar Street,  
Maraimalai Nagar,  
Chengalpattu -603 209.
6. The principal Chief Conservation of Forest,  
Panagal Maligai,  
No.1 jeenis Road,  
Saidapet , Chennai -600 015.
7. The district Forest officer,  
Chengalpattu Division,  
No.5/9 Vardaraja farms ,  
Vandavasi Road ,  
Chengalpattu -603 209
8. Arihant Foundations and housing Limited  
Rep by its Managing director,  
New No.3 Old No.25, Ganapathy Colony,  
Teynampat , Chennai -6000 018.
9. Ashiana Housing Limited ,  
Rep by its Managing director,  
Door No.10 G.J Complex ,  
First Floor,  
C.I.T Nagar Chennai -600 035.
10. State Level environment impact  
Assessment Authority – Tamil Nadu .  
3<sup>rd</sup> Floor Panagal Maaligai,  
No.1. jeenis Road , Saidapet ,  
Chennai -600 015.  
Respondent(s)

...

  
Commissioner  
Maraimalai Nagar Municipality

### Report Filed by third Respondents

I, Lakshmi W/o Ulagalanthan aged about 34 years, working as Commissioner, Maraimalai Nagar Municipality, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Maraimalai Municipality, the Third respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.

2. It is submitted that the grievance of the Applicants relates to the occurrences of flooding of their lands due to the overflow of the water from the premises of the Respondents 8 and 9.

3. This respondent submits that during the heavy rains in the Month of December 2021, the Compound wall of the 8<sup>th</sup> and 9<sup>th</sup> respondents, adjoining the Forest lands, collapsed and the rain water from the adjacent Forest Lands started to flow through the lands of the 8<sup>th</sup> and 9<sup>th</sup> respondents. This flow started to flow towards the East of the said lands and due to the flooding, the compound wall of the premises seems to have collapsed due to the pressure. As this flooding had occurred in the lowest part of the lands, where the STP of the said premises was situated, the outflow of flood waters has been seen along with the sewage that was in the STP plant for treatment.

4. Subsequent to the said occurrence, this Respondent had directed the 8<sup>th</sup> and 9<sup>th</sup> respondent to re-construct the compound wall and rectify any damages that had occurred to the STP plant. Accordingly the 8<sup>th</sup> and 9<sup>th</sup> respondents have re-constructed the Compound Wall and

  
Commissioner  
Maraimalai Nagar Municipality

have also constructed another STP plant of 850 KLD increasing their total capacity to 1100 KLD.

5. The extent of occupation of the premises is 237 apartments and 150 Villas and out the same. The outflow of the said dwellings is much lesser than the available capacity of the original STP of 250 KLD. The newly constructed STP of 850 KLD will cater to their dwellings that are under construction in the same development.

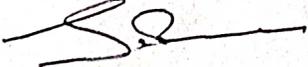
6. It has been informed that there will not be any outflow of the sewage as the entire quantum of 250 KLD will be used for the gardening purposes within the premises of the 8<sup>th</sup> and 9<sup>th</sup> respondents as they have a Green belt area of over 5 acres within their premises and the requirement for the said area is more than 250 KLD.

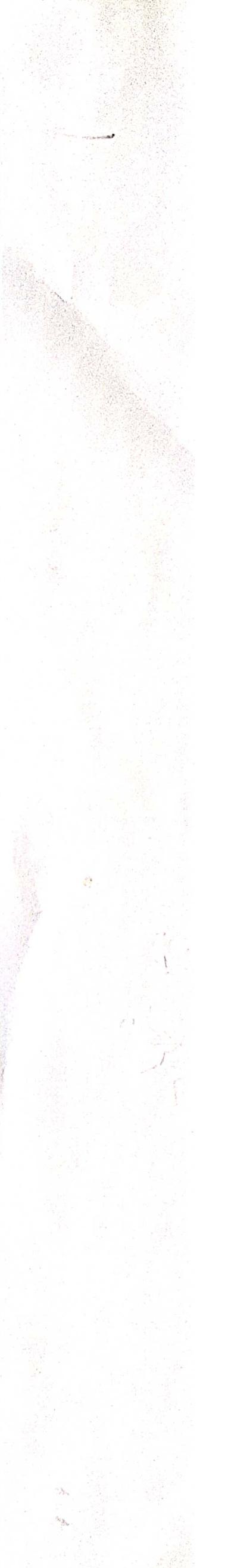
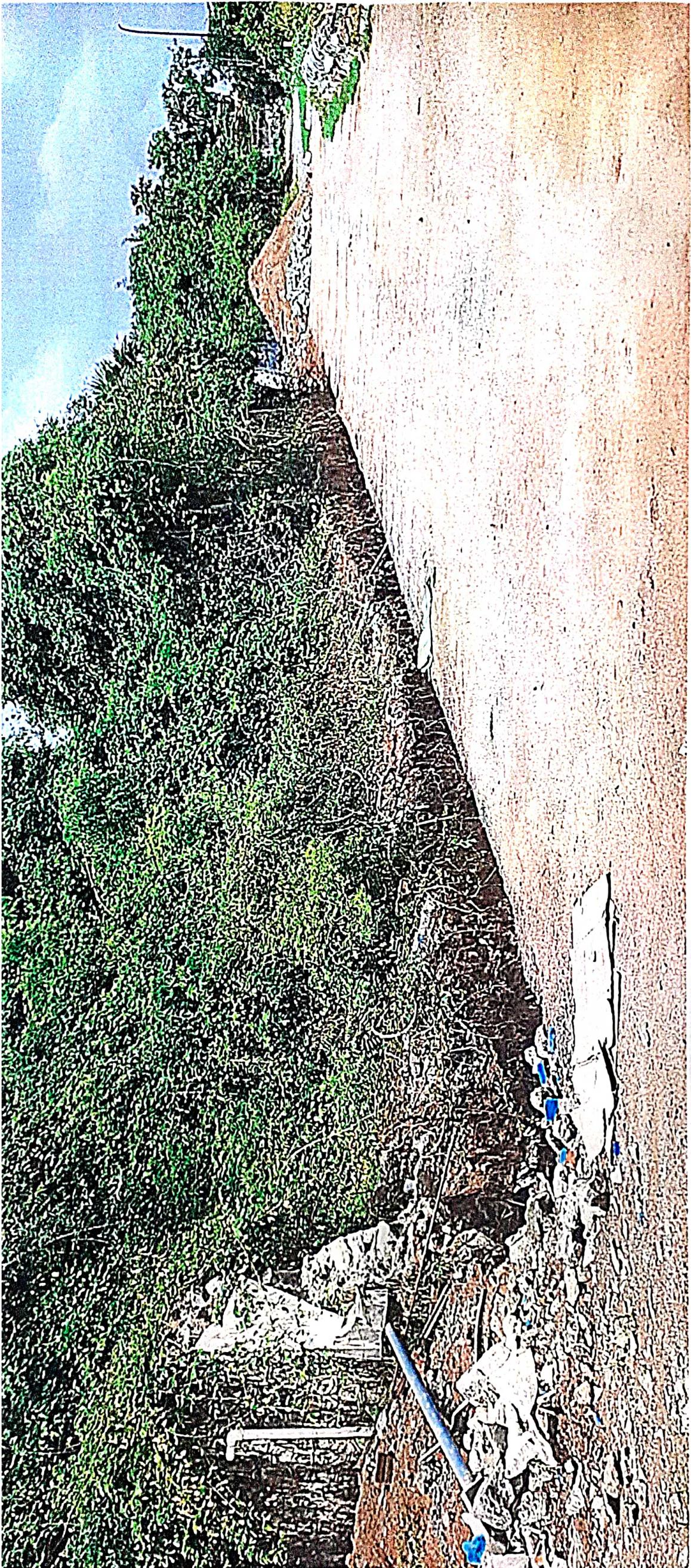
7. After the completion of the second STP of 850 KLD in the month of June 2022, the future needs of the said premises will also be taken care off.

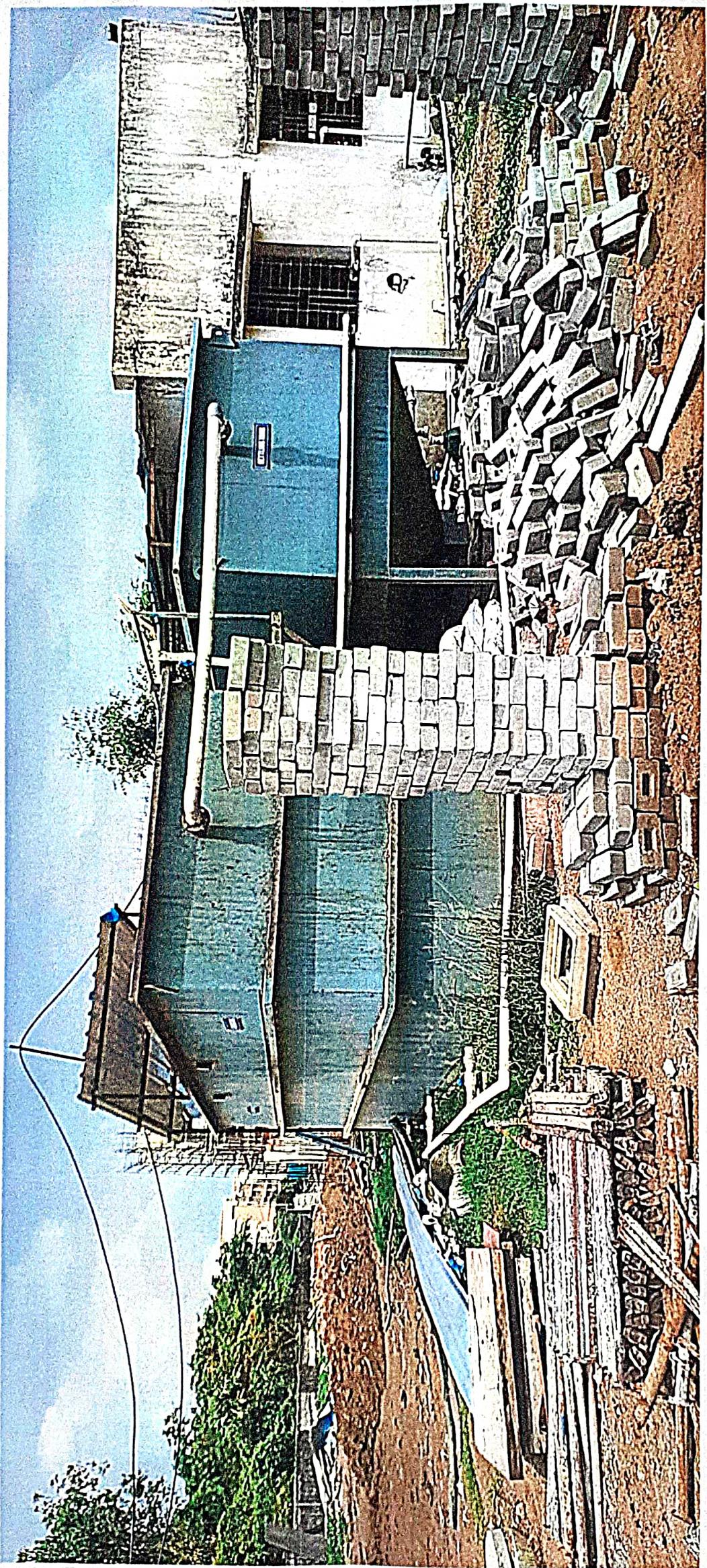
It is therefore submitted that the grievances of the applicants has been addressed by the private respondents and it is prayed that this Honourable Tribunal may be pleased to pass appropriate orders on the Application.

Solemnly affirmed on this  
The 16<sup>th</sup> day of May  
2022 and the deponent  
Herein has affixed his  
Signature in my presence

  
Commissioner  
Maraimalai Nagar Municipality  
Before me

  
Advocate, Chennai  
S. RAM SUBRAMANIAM KUMAR  
ADVOCATE, E. No. 2522/06  
# D5, 31/15, 1st Main Road,  
Gandhi Nagar, Adyar,  
Chennai - 600 020.









**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
BENCH AT CHENNAI**

**O. A. No. 25 of 2022 (SZ)**

**REPORT FILED BY THIRD RESPONDENTS**

**M/S.P.SRINIVAS (828/1994)  
N.K. PONRAJ (2263/2009)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 3<sup>RD</sup> RESPONDENT.**

**Cell No. 94862 04469**